

(c) the total number of disputes?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (c). The information is being collected and will be laid on the Table of the Sabha when received.

Bicycles Exports

157. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state the total number of bicycles exported to different countries during the current year so far (Country-wise)?

The Minister of Commerce and Industry (Shri Morarji Desai): Seventeen cycles valued at Rs. 1,794 were exported to U.K. in February, 1957. Figures for subsequent months have not yet become available.

Central Silk Board

158. Shri S. C. Samanta: Will the Minister of Commerce and Industry be pleased to state:

(a) when the Central Silk Board held its last meeting;

(b) whether the amounts recommended by the Board for grants-in-aid and loans for different schemes have been sanctioned by Government;

(c) if so, whether the details of the scheme with amounts sanctioned State-wise will be laid on the Table; and

(d) the amount of silk waste that will be allowed to be exported during the current year?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) On the 26th April, 1957.

(b) and (c). In pursuance of the decision taken in the Inter-State Conference on Cottage Industries held in June 1956, the schemes submitted by the State Governments and recommended by the Central Silk Board for implementation during 1957-58 were discussed between the representatives of the Central and State Governments

and the Board in February/March 1957. 114 schemes were approved for assistance by the Government of India. A statement showing the schemes sanctioned up to the 16th May, 1957 is attached. Sanctions for the rest are expected to issue shortly. [See Appendix II, annexure No. 29].

(d) Exports of Silk waste of other than South Indian origin are allowed freely. A quantity of 284,000 pounds of silk waste of South Indian origin has been released for export during January-June 1957. The quota for the second half of 1956 will be determined after assessing local stocks, production, consumption, etc. during that period.

विस्थापित व्यक्तियों को भूमि का दिया जाना

१५६. श्री प० ला० दाक्षिणा : क्या पुनर्वास तथा अल्पसंख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गंगानगर जिले में रामेजा नहर से सिंचित क्षेत्र में अनधिकृत शरणार्थियों को जमीनें दी गई हैं और वे जमीनों को अन्य लोगों को किराये पर और ठेके पर दे कर अनुचित लाभ उठा रहे हैं; और

(ख) यदि हाँ, तो क्या इस विषय में जांच की जायेगी?

पुनर्वास तथा अल्पसंख्यक कार्य मंत्री (श्री जे. ए. लक्ष्मी) : (क) और (ख). जानकारी एकत्रित की जा रही है और उपलब्ध होने पर सभा की मेज पर रख दी जायेगी।

Unemployment in Rajasthan

160. Shri Karni Singhji: Will the Minister of Labour and Employment be pleased to refer to the reply given to Unstarred Question No. 92 on the 4th March, 1954 and state:

(a) whether an appreciation of the problem of unemployment has since been received from the Rajasthan Government; and